

## ACT No. V OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 2nd March 1911.)*

An Act further to amend the Indian Tramways Act, 1886.

WHEREAS it is expedient further to amend the Indian Tramways Act, 1886; It is hereby enacted as follows:—

**1.** This Act may be called the Indian Tramways (Amendment) Act, 1911.

Short title.

**2.** For section 3, clause (5), of the Indian Tramways Act, 1886, the following shall be substituted, namely:—

Substitution of new clause (5) in section 3, Act XI of 1886.

“(5) ‘tramway’ means a tramway having one, two or more rails, and includes—

(a) any part of a tramway, or any siding, turnout, connection, line or track belonging to a tramway;

(b) any electrical equipment of a tramway; and

(c) any electric supply-line transmitting power from a generating station or sub-station to a tramway or from a generating station to a sub-station from which power is transmitted to a tramway.”

Amendment of clause (9) of section 3, Act XI of 1886.

**3.** In section 3, clause (9), of the said Act, after the words “mechanical power” the words “or electrical power” and after the word “producing” the words “or utilising” shall be inserted.

Substitution of new clause (e) in section 7 (2), Act XI of 1886.

**4.** For section 7, sub-section (2), clause (e), of the said Act, the following shall be substituted, namely:—

“(e) the space which shall ordinarily intervene between the outside of the carriage way

OR

on either side of a road whereon the tramway is to be constructed, and—

- (i) in the case of a tramway having one rail, the rail of the tramway, or
- (ii) in the case of a tramway having two or more rails, the nearest rail of the tramway,

and the conditions on which a smaller space may be permitted.”

5. In section 7, sub-section (2), clause (m), of the said Act, after the words “mechanical power” the words “or electrical power” shall be inserted.

Amendment of clause (m) of section 7 (2), Act XI of 1886.

6. In section 24, sub-section (1), clause (e), of the said Act, after the words “mechanical power” the words “or electrical power” shall be inserted.

Amendment of clause (e) of section 24 (1), Act XI of 1886.

7. In section 44 of the said Act, after the word “engine-sheds” the words “electrical generating stations or sub-stations” shall be inserted.

Amendment of section 44, Act XI of 1886.